



## The Court Fees (Jharkhand Amendment) Act, 2017

Act 24 of 2018

Keyword(s):  
Court Fees

**DISCLAIMER:** This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

## विधि (विधान) विभाग

अधिसूचना

3 दिसम्बर, 2018

**संख्या-एल०जी०-25/2017-181/लेज०--** झारखंड विधान मंडल द्वारा यथा पारित और माननीय राष्ट्रपति द्वारा दिनांक 31 मई, 2018 को अनुमत कोर्ट फीस (झारखण्ड संशोधन) अधिनियम, 2017 का निम्नांकित अंग्रेजी अनुवाद झारखंड राज्यपाल के प्राधिकार से इसके द्वारा प्रकाशित किया जाता है जिसे भारतीय संविधान के अनुच्छेद 348 के खंड (3) के अधीन उक्त अधिनियम का अंग्रेजी भाषा में प्राधिकृत पाठ समझा जाएगा।

### THE COURT FEES (JHARKHAND AMENDMENT) ACT, 2017

(JHARKHAND ACT, 24, 2018)

#### To Amend The Court Fees Act, 1870

#### Preface:-

Under the existing provision of Court Fee Act 1870, all fees chargeable under court fee act 1870 are collected by stamps. To make the stamps available the government has to get it printed incurring huge cost. Sometimes, the unavailability of a particular denomination of stamp causes inconvenience to the people. If a system of e-payment of court fee is developed, the people will get rid of the problem of unavailability of stamp and counterfeit stamps, black marketing of stamps. The government will also gain by saving the cost of printing of stamps.

Be it enacted by the legislature of the State of Jharkhand in the Sixty Eight Year of the Republic of India as follows:-

1. Short title:-
  - (i) This Act may be called, "The Court-Fees (Jharkhand Amendment) Act, 2017.
  - (ii) It extends to the whole of the State of Jharkhand
  - (iii) It shall come into force on such date as the State Government may by notification in the Official Gazette appoint.
2. The section 25 of the Principal Act is substituted in the following manner:-
 

"25, Collection of fees by stamps or by e-payment:-  
All fees referred to in section-3 or chargeable under this Act shall be collected by stamps or by e-payment."

झारखंड राज्यपाल के आदेश से,

संजय प्रसाद,  
प्रधान सचिव-सह-विधि परामर्शी  
विधि विभाग, झारखंड, राँची।